

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 343  
I.A. No.

199 11

DATE OF DECISION 18.3.91

K. Thankappan \_\_\_\_\_ Applicant (s)

Mr. P. Sivan Pillai \_\_\_\_\_ Advocate for the Applicant (s)

Versus

Union of India represented by General Manager, Southern Rly, Respondent (s)  
Madras and others

Ms. Sumathi Dandapani \_\_\_\_\_ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ↗
3. Whether their Lordships wish to see the fair copy of the Judgement? ↗
4. To be circulated to all Benches of the Tribunal? ↗

JUDGEMENT

MR. N. DHARMADAN, JUDICIAL MEMBER

The applicant is a Motor Vehicle Driver working in the office of the Inspector of Works, Southern Railway, Ernakulam. His grievance is that even though he has been promoted as a Motor Vehicle Driver on a regular basis from 25.9.1988, he has not been paid salary and D.A. of Driver from December, 1987, till he joined under Inspector of Works, Ernakulam. According to the applicant the scale <sup>pay by</sup> ~~of~~ of a Motor Vehicle Driver is Rs. 950-1500 and on his appointment to the post of Driver the respondents ought to have fixed his salary at Rs. 1090 under FR 22 proviso. He filed two representations Annexure A-1 series dated 21.4.89 and 11.12.1990 before the General Manager, but

they have not been considered by the respondents. Hence, he has filed this application under section 19 of the Central Administrative Tribunals' Act, 1985.

2. When the case came up for hearing on admission, we heard the learned counsel for the respondents as well. She has no objection in directing disposal of the above representations by the respondents in accordance with law fixing a time limit.

3. Having heard the matter, we are satisfied that this application can be disposed of in the interest of justice by directing the second respondent to take the two representations Annexure A-1 series submitted by the applicant, which are produced along with the application, and consider the same in accordance with law and pass orders on them within a period of two months from the date of receipt of the copy of the judgment. The application is disposed of accordingly. There is no order as to costs.

  
(N. DHARMADAN) 18.3.91  
JUDICIAL MEMBER

  
S. P. MUKERJI  
18/3/91  
VICE CHAIRMAN

kmn